



2025:DHC:6847-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 12127/2025, CM APPL. 49475/2025  
RAJESWARA RAO HANUMANTHU .....Petitioner

Through: Mr. P. Sureshan, Adv.

versus

UNION OF INDIA AND ORS .....Respondents  
Through: Mr. Puneet Yadav, Sr. PC for  
UOI with Mr. Sunder Lal AC, P. Devenda  
and Rahul Sinha SI (CISF)

**CORAM:**  
**HON'BLE MR. JUSTICE C. HARI SHANKAR**  
**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**ORDER (ORAL)**

**12.08.2025**

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**C.HARI SHANKAR, J.**

1. Learned Counsel for the parties are *ad idem* that this writ petition can be disposed of with a direction to the respondents to treat this writ petition as a representation and to take a decision thereon within a period of four weeks from today. The decision as and when taken shall be communicated forthwith to the petitioner.

2. Should the petitioner continue to remain aggrieved, his rights to challenge the decision in accordance with law shall remain reserved.

**C.HARI SHANKAR, J.**

**OM PRAKASH SHUKLA, J.**

**AUGUST 12, 2025/aky**